

**Status: Disposed**Case Number: **CRL.P 6419/2024**
(KAHC010366602024)Classification: **482(Cr.PC) /**
528(BNSS)Date of Filing: **27/06/2024 14:38:37**Petitioner: **SATISH**Petitioner Advocate: **SHANTHI**
BHUSHAN HRespondent: **THE STATE OF**
KARNATAKA

Respondent Advocate:

Filing No.: **CRL.P 6455/2024**Judge: **M.NAGAPRASANNA**Last Posted For: **FURTHER**
HEARINGDate of Decision: **14/11/2024**Last Action Taken: **ALLOWED**Next Hearing Date: **14/11/2024****Daily Orders: CRL.P 6419/2024**

1	M.NAGAPRASANNA	<u>27/09/2024</u>
	List the matter after ensuing Dasara Vacations'2024. Interim order, granted earlier, is extended till the next date of hearing.	
2	M.NAGAPRASANNA	<u>13/09/2024</u>
	List this matter on 27.09.2024. Interim order granted earlier, is extended till the next date of hearing.	
3	M.NAGAPRASANNA	<u>30/08/2024</u>
	List the matter on 13.09.2024. Interim order granted earlier is extended till the next date of hearing.	
4	M.NAGAPRASANNA	<u>22/08/2024</u>
	List this matter on 30.08.2024. Interim order granted earlier, is extended till the next date of hearing.	
5	M.NAGAPRASANNA	<u>15/07/2024</u>
	Heard the learned counsel Sri.H.Shanthi Bhushan, appearing for the petitioner. Learned HCGP is directed to accept notice for respondent No.1. Issue emergent notice to respondent No.2, returnable by 22.08.2024. This case forms a classic illustration, as to what can become an abuse process of law. The petitioner and the complainant are said to have been in relationship for 22 years. After 22 years of relationship, when the relationship turns sour, it is said to have become an offence of rape. It is on the face of it is an abuse of process of law to permit any proceedings, any further, in the case at hand. Therefore, there shall be an interim order of stay of all further proceedings in S.C.No.12/2024, qua the petitioner, till the next date of hearing. List this matter on 22.08.2024 for further hearing at 3:30 p.m.	
6	M.NAGAPRASANNA	<u>09/07/2024</u>

Office objection qua filing typed copy to be complied
in next two days.
In the event it stands complied with, list the matter on 15.07.2024 in fresh matters list.

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